

Central Administrative Tribunal, Principal Bench

O.A. No. 2252/2002

New Delhi, this the 28th day of August, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

R.C. Khurana, D/Man Grade-II (Civil)
S/o late Shri D.D. Khurana, aged 50 years,
R/o B-1/216, Lajpat Nagar,
New Delhi

....Applicant

(By Advocate: Shri S.P. Chadha)

Versus

1. Union of India, through
Secretary, Ministry of Communication
Govt. of India, Sanchar Bhawan,
New Delhi.

2. The Chief Engineer
(P&D) Civil-II
Bharat Sanchar Nigam Limited,
Kidwai Bhawan, Janpath,
New Delhi-50

3. The Supdt. Engineer (P&D) C-II
Bharat Sanchar Nigam Ltd.
6th Floor, Mohan Singh Place,
New Delhi.

4. The Deputy Secretary,
to the Govt. of India
Ministry of Communication,
Sanchar Bhawan, New Delhi

....Respondents

Order (Oral)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that he may be permitted to withdraw the present O.A. with liberty to take all legal and factual pleas available in law before the concerned authority and also to challenge any order that may be passed, if it is not in accordance with law.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

V.K. Majotra

(V.K. MAJOTRA)
MEMBER (A)

V.S. Aggarwal

(V.S. AGGARWAL)
CHAIRMAN

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